

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR S.G. SHAH

Petition(s) for Special Leave to Appeal (Crl) No(s).4691/2011

KULWANT SINGH BAGGA Petitioner(s)

VERSUS

STATE OF NCT OF DELHI AND ANR. Respondent(s)

(With appln(s) for stay of arrest and office report)

Date: 16/07/2012 This Petition was called on for hearing today.

For Petitioner(s)

Mr O.P.Bhadani, Adv.
Mr. Brij Bhusan,Adv.

For Respondent(s)

Mrs Anil Katiyar,Adv.

UPON hearing counsel the Court made the following

O R D E R

Issue fresh notice with dasti service on unserved respondent No.2 which is permitted to be served through the Investigating Agency with reference to FIR No.341/2010 or through the concerned Trial Court being 8th Additional District and Sessions Judge, Rohini for confirming service upon respondent No.2 herein as per law in view of the fact that respondent No.2-complainant has left his address without disclosing better address, as reported by the postal authority, if spare copies are filed before 26.7.2012 else list before the Hon'ble Judge in Chambers for non-prosecution.

If notice is issued, list again on 10.9.2012.

| | (S.G.SHAH) |
| | REGISTRAR |

hj